CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.339/2001 IN O.A.NO. 2248/1999

Thursday, this the 27th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Smt. Indra Sharma
Principal (Retd)
AFS Dadri, Distt
Gautam Budh Nagar, UP
Previously at
D-211, Sarita Vihar
New Delhi (Now R/O A-64 Sec. 30, Noida, UP)
...Petitioner
(By Advocate: Shri H.C.Sharma, learned proxy counsel
for Shri M.L.Chawla)

Versus

Shri H.M. Cairee Commissioner, K.V.S. 18, Institutional Area, S.J.S. Marg, New Delhi-16.

...Respondent

(By Advocate: Shri S.Rajappa)

ORDER (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J):-

Shri S.Rajappa, learned counsel submits that he will be filing reply in the course of the day, a copy of which has been handed over to Shri H.C.Sharma, learned proxy counsel for the petitioner.

- 2. Shri S.Rajappa, learned counsel submits that for compliance of the Tribunal's order dated 20.12.2000, he may be granted further four weeks' time. Shri H.C.Sharma learned proxy counsel states that he has no objection if the time prayed for is granted to the learned counsel for the respondent, so that comply with the Tribunal's order.
- 3. Noting the above submissions of the learned counsel for the respondent and the learned proxy counsel

Y-~

for the petitioner, four weeks further time is granted to the respondent to fully comply with the Tribunal's order dated 20.12.2000.

4. In the facts and circumstances of the case, Contempt Petition No.339/2001 is dismissed. Notice issued to the alleged contemnor is discharged. File to be consigned to the record room. In case any grievance survives, it is open for the petitioner to seek such remedy as he may be advised, in accordance with law.

(S.A.T. Rizvi) Member (A)

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

/sunny/